GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1779 ANSWERED ON:19.11.2010 JUVENILE HOMES Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of complaints received by the Government regarding the misuse of juvenile homes in the country, State-wise;
- (b) whether the Government has received proposals from Non-Governmental Organisations (NGOs) to run juvenile homes for overhauling the child clusters in the country;
- (c) if so, the details thereof alongwith the action taken by the Government thereon, State-wise; and
- (d) the action plan chalked out to ensure proper functioning and monitoring of such homes alongwith developing adequate safeguards of the undertrial children from the convicted children?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): No Such complaint has been received by the Government of India in the Ministry of Women and Child Development regarding the misuse of juvenile homes in the country.
- (b) & (c): No proposal for running Juvenile Homes has been received by the Government of India in the Ministry of Women and Child Development. from Non-Governmental Organisations (NGOs). However, Government of India in the Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely Integrated Child Protection Scheme (ICPS) under which financial support is provided to State Governments/Union Territory Administrations for setting up, upgradation and maintenance of Homes for children, either by themselves, or through voluntary organizations. In the current year so far, grants for 72 Homes for children in conflict with law, of which 12 are run by voluntary organizations, have been approved for 7 States.
- (d): Prior to sanction of grants under ICPS, the State Government/UT Administration is required to undertake an assessment of available Homes, their utilization and present needs, and prepare an action plan accordingly for construction/upgradation/maintenance.

To ensure proper functioning and monitoring of Homes for children, the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) provides for appointment of Inspection Committees, by the State Governments/Union Territory Administrations. Further, the Programme Manager (CHILD Protection) of the State Child Protection Society and the Protection Officer (Institutional Care) under District Child Protection Society under ICPS, have been given the responsibility to ensure supervision and monitoring of all the institutions/agencies housing children in the State and for ensuring implementation of Minimum Standards of Care laid down in the Rules under the JJ Act.

Besides, the 'Commissions for Protection of Child Rights Act, 2005' empowers the National Commission for the Protection of Child Rights (NCPCR) to inspect or cause to be inspected any juvenile custodial home or any other place or residence or institution meant for children.

The JJ Act, safeguards children, by providing for separate Homes during the pendency of enquiry and after conviction, namely, observation Homes and Special Homes respectively.